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**F. No. 12-106/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-106/2017

To,

Sh. Bhanwar Singh Chaudhary  
House No. 19 B, Vinayak Vihar  
Jaipur Road, Bhunaboy,  
Ajmer, Rajasthan.

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. No. NIL dated 29.11.2017, and our ID No. 12-106/2017 the information received Asst. Registrar SM Branch, CESTAT New Delhi containing 83 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 166/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

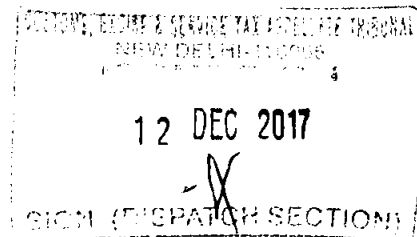
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 11.12.2017

  
CPIO  
CESTAT, New Delhi

0/c



(B)

Date: 07/12/2017

**Information Note**

**Subject:** Information sought under RTI Act 2005- RTI dated 27/11/2017 filed by Sh. Bhanwar Singh Chaudhary in appeal No. ST/251/2011-SM. -reg.

**Ref :** CPIO ID NO.12-106/2017 dated 30/11/2017.

Please refer to note dated 30/11/2017 of CPIO issued under I.D. No.12-106/17 on the captioned subject. The information enclosed herewith is as under:-

1. Attested copy of final order dated 19/01/2017 (3page)
2. Attested copy of Stay/Misc.Orders dated 02/07/2012 (3 pages)
3. Attested copies of hearing Notices dt.14/12/2016, 21/11/2016, 21/09/2016,05/09/2016,22/05/2012,17/04/2012, 30/09/11, 06/09/2011 ( 8 pages)
4. Attested copies of your 5 letters dated 18/2/2011. (10 Pages).
5. Attested copy of Defect Misc. order dt. 15/02/2011. ( one page)
6. Attested copies of Defect notices dt. 09/2/2011, note dt. 08/02/2011 notice dt. 01/02/2011,18/01/2011 (4 Pages)
7. Attested copy of letter Nil received in CESTAT. ON 15/02/2011 ( 2 page)
8. Attested copy of letter MCD, Delhi dt. 18/08/2010 ( one page)
9. Attested copy of vakalatnama dt. 10/08/2011 ( 2 pages)
10. Attested copy of Misc. application No. 88/11-SM (6 page) dated 29/12/2010.
11. Attested copy of COD No. 73/11-SM (8 pages) dated 31/01/11.
12. Attested copy of Stay application No. 474/2011-SM ( 7 page) 29/12/2010
13. Attested copy of Appeal No. 251/11-SM,( 28 pages) dated 29/12/2010.

As requested, photo copies of the documents mentioned in the said information note consisting 83 pages in total are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

  
Assistant Registrar  
Single Member Branch

Date: 07/12/2017

To  
The Assistant Registrar/  
CPIO, New Delhi.

Enclose: As above ( total 83 page).

  
17/12/17

(2)

**F. No. 106/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 12-106/2017**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Bhanwar Singh Chaudhary (Application No. NIL dated 29.11.2017) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **12-106/2017** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **15.12.2017** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

Date: 30.11.2017

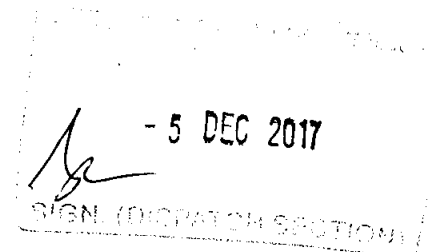
  
CPIO  
CESTAT New Delhi

For Compliance to:

1. **AR (S.M)**

Copy to:

1. Sh. Bhanwar Singh Chaudhary  
House No. 19 B, Vinayak Vihar  
Jaipur Road, Bhunaboy,  
Ajmer, Rajasthan.



4609 / CK / 2017 29/11/2017

Special Key



# सूचना प्राप्ति के लिए आवेदन पत्र

(राष्ट्रीय सूचना का अधिकार अधिनियम 2005 की धारा (6) (1) के अन्तर्गत)

Customs Excise & Service Tax  
Appellate Tribunal  
29 NOV 2017  
West Block No. 2, R.K. Puram,  
New Delhi- 110066

कार्यालय अधिकारी : श्रीमान् लोक सूचना अधिकारी  
जहां से सूचना प्राप्त करनी है : Customs, Excise & Service Tax  
Apeallate Tribunal, Principal Bench,  
West Block No. 2, R.K. Puram,  
New Delhi- 110066  
- ID - 12-106/2017  
आवेदक का पूरा नाम : भंवर सिंह चौधरी  
म.न. 19 बी विनायक विहार  
जयपुर रोड, भूणाबाय, अजमेर ।  
मो. 9414005478

## सूचना का ब्यौरा

1. यह कि मेरे द्वारा की गई अपील संख्या एस.टी./251/2011 मैसर्स रॉयल एन्टरप्राइजेज प्रो. भंवर सिंह चौधरी, महाराजा हाउस के सामने, भूणाबाय, जयपुर रोड, अजमेर जो कि सी.सी.ई. जयपुर द्वितीय, एन.सी.आर. बिल्डिंग स्टेच्यू सर्किल सी स्कीम जयपुर के विरुद्ध अपील की गई थी ।
2. यह कि उपरोक्त अपील में माननीय टिब्यूनल का फाइनल आर्डर नम्बर A/50447/2017-SM[BR] dated 19/01/2017 प्रेषित किया गया था ।
3. यह कि उपरोक्त अपील में सम्पूर्ण पत्रावली की छायाप्रति दी जाये जिसमें मेरे द्वारा पेश किये गये सभी दस्तावेजों की छायाप्रतियां सम्मिलित हों तथा प्रतिवादी के द्वारा दिये गये जवाब, पत्राचार एवं आदेशों की भी प्रमाणित प्रतियां सूचना का अधिकार अधिनियम के तहत सम्पूर्ण फाईल की प्रतियां दी जायें । जिस हेतु जो भी शुल्क होगा वह मैं जमा कराने के लिए तैयार हूँ ।

Received  
29/11/17

नोट:-

- 1- सूचना प्राप्ति हेतु आवश्यक शुल्क हेतु शुल्क राशि रूपये 10/- का भारतीय पोस्टल आर्डर संख्या 40 एफ 757883 संलग्न किया जा रहा है जो कि पे टू रिक्त तथा रेखांकित भेजा जा रहा है जो कि विभाग अपनी सुविधानुसार भर लें ।

सम्बन्धित सूचना की समयावधि : निर्धारित अवधि में ।  
आवश्यक/सामान्य : अति आवश्यक  
सूचना दी जाये (प्रत्यक्ष/डाक द्वारा): डाक द्वारा  
डाक से मंगवानी हे तो डाक का पता: भंवर सिंह चौधरी  
म.न. 19 बी विनायक विहार  
जयपुर रोड, भूणाबाय, अजमेर ।  
मो. 9414005478

स्थान:- अजमेर  
दिनांक:- 27-11-2017

आवेदक के हस्ताक्षर  
29/11/17